

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-49/2000/ 3032/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Chandan Das
District & Sessions Judge,
Tinsukia.

Dated Guwahati the 27th August, 2020

Sub: **Casual leave and station leave permission.**

Ref:- Your letter No. DJT/CAO/III/3349/2020, dtd. 25.08.2020,

Sir,

With reference to the above, I am directed to inform you that you have been granted casual leave for three days on 28.08.2020, 29.08.2020 and 31.08.2020, with station leave permission, on your own arrangement, from the morning of 28.08.2020 till the evening of 31.08.2020, subject to adherence to Lockdown protocols. The Addl. District & Sessions Judge, FTC No.2, Tinsukia and in his absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,


sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-49/2000/ 3033 /A, dated 27-8-2020

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.


27/8/2020

JT. REGISTRAR (VIGILANCE)

Rajen